

FAX / SPEED POST



भारत सरकार
केन्द्रीय विद्युत प्राधिकरण
दक्षिण क्षेत्रीय विद्युत समिति
29, रेस कोर्स क्रॉस रोड
बेंगलूर :-560 009



Government of India
Central Electricity Authority
Southern Regional Power Committee
29, Race Course Cross Road
BANGALORE - 560 009

Phone : 080 -2228 2516 ; FAX : 080-2225 9343; e-mail: secommlsrpc-ka@nic.in ; web site: www.srpc.kar.nic.in

सं. दक्षेविस /अअ.1/2019/

No. SRPC/SE-I/2019/ 5594

दिनांक/ Dated: 5th September, 2019

सेवा में / To

Secretary, CERC,
3rd & 4th Floor, Chanderlok Building,
36, Janapath,
New Delhi -110 001

Subject: -Proposed framework for Real-Time Market for Electricity-reg.

Sir,

Kind reference is invited to the Public Notice No. RA-14026(11)/2/2018/CERC dated 6th August, 2019. In this regard, the submission of SRPC Secretariat is attached for your kind consideration.

Thanking You.

भवदीय/Yours faithfully,

संलग्नक:यथोपरि/Encl: as above


(ए.बालन/ A. BALAN)

सदस्यसचिव/Member Secretary

SRPC SECRETARIAT'S COMMENTS REAL-TIME MARKETS FOR ELECTRICITY

1. Time frame to revise the requisitions

SRPC secretariat's suggestion

The window to freeze the schedule for RTM is required as the URS can be traded in RTM by generator or if required surplus can be traded by beneficiary itself. However, **the clearing in RTM is not certain therefore one more window as per existing practice to change to schedule may be retained at 4 time blocks after the RTM market is cleared.**

Regulation 6.5.18 of IEGC and Regulation 13(B) of Open Access Regulations needs to be reworded accordingly.

The reasons for the suggestion:

- 1.1 In the draft Regulations, it is proposed to close the scheduling window at 7 or 8 time blocks before the delivery to the beneficiaries. This translates to 76 minutes and 91 minutes respectively, the beneficiaries will not be able to modify their schedules. *This is against the flexibility at 31 minutes available to beneficiaries.*
- 1.2 It has been pointed out that next window of RTM will be available to beneficiaries. *The clearing in RTM market is not certain.*
- 1.3 *The Objective of coming closer to Real time is not being met.*
- 1.4 *The integration of Renewable Energy (RE) may be affected.* Sudden drop in RE may not be met through RTM if bid is not cleared. Sudden rise in RE may not be cleared in market.
- 1.5 If one more opportunity is given to beneficiary to balance its surplus/deficit after RTM is cleared and its load and RE position would be more close to real time it would help the system operator.
- 1.6 The beneficiaries schedules may be frozen from the start of RTM auction till the market results are cleared and published.
- 1.7 *Each SLDC is required to maintain secondary and tertiary reserve, it may not be possible to use these reserves at 76 & 91 minutes prior,* RTM would be cleared subsequently. Reserves deployment is to be taken up after all market products are cleared.
- 1.8 It will benefit the generators as uncleared volume would be available to beneficiaries as URS.
- 1.9 Presently, the DC revision in case of forced outages is carried out within 4 time blocks. With this proposed RTM framework, it will be corrected in 7th or 8th time blocks. *This would result in the Grid operation with deficit generation for longer duration of time which is not desirable from Grid security point.*
- 1.10 There is proposal *to move towards 5 minute scheduling* which can be beneficial only if decisions are taken close to real time i.e. within 4 time block period as per the present procedure. However, in the proposed framework the scheduling decisions are frozen 7 to 8 time blocks earlier and RTM clearing is uncertain.

2. Complete URS can be traded in RTM by Generator

SRPC secretariat's suggestion:

Each SLDC is required to maintain secondary and tertiary reserves. It may keep the reserve in ISG stations also depending on merit order, ramps etc. Therefore, only the quantum for which NOC is received from SLDC could be bided by generator in RTM.

Concerned Clauses in IEGC, Open Access & Power Market Regulations need to be reworded to implement the same.

The reasons for the suggestion:

- 2.1 Usage of reserve by SLDCs needs to be facilitated through Regulations.
- 2.2 Reserves can be utilised only after all the market products are cleared.
- 2.3 Only for NOC quantum, the generators should be allowed to bid.
